

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Jaipur Bench, Jaipur

ORDER SHEET

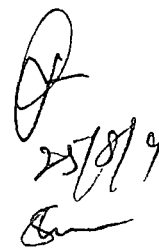
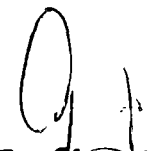

RP 45/94 in Application No.....1083/92.....of 199 .

Applicant(s).....
 Babu Khan

Respondent(s).....
 Union of India

Advocate for Applicant(s)
 Mr. J.K. Kaushik

Advocate for Respondent(s)
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Notes of the Registry	Orders of the Tribunal
<p style="text-align: center;">19.8.94</p> <div style="position: absolute; left: 100px; top: 400px;">  25/8/94 <i>Sharma</i> </div>	<p style="text-align: center;">RP 45/94 and MA 294/94</p> <p>Mr. J.K. Kaushik - Counsel for the applicant</p> <p style="text-align: center;">Heard the learned counsel for the applicant.</p> <p>The application for condonation of delay has been filed at the ^{belated} delayed stage. Applicant himself submits that he has ^{pl} to file the application upto 17.12.93. However, he has filed application on 19.5.94. In the application, no grounds has been mentioned except the fact that the applicant was sick and was seriously ill. This application cannot be entertained. We do not find force in the application. Both the Reivew Application and MA ^{are} is dismissed.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  (O.P. Sharma) Member (A) </div> <div style="text-align: center;">  (D.L. Mehta) Vice-Chairman </div> </div>
	<p style="text-align: center; font-size: 1.2em;">Copy sent to the up to 100 vid 4766</p> <p style="text-align: center; font-size: 1.2em;">30.8.94</p>